



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Apr/202425/1

DATED: 10/04/2024

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.
- IV. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.
- V. RAs shall ensure that authorization is issued or redeemed based on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less. In this regard, full compliance of the provisions of Para 4.12 of FTP, Para 4.16; Para 4.21; and Para 4.51 of HBP shall be made.

Meeting No. NC/3/MEET/Apr/202425/1 dated 10/04/2024 of Norms Committee - III for the year 2024-25 was held on 10/04/2024 under the Chairmanship of Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Raman Kumar, Deputy DGFT	DGFT(HQ)

2	Dinesh Narain Mathur, Technical Expert (Pharma)	DGFT(HQ)
3	Shaish Kumar, Technical Expert (Chemical)	DGFT (HQ)
4	Nand Lal, Technical Expert (Chemical)	DGFT (HQ)
5	Uttam Dey Sarkar, ASO	DGFT (HQ)

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00004206AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	2 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	BIOLOGICAL E. LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00007891AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The case is under consideration for want of comments from Deptt. of Bio-Technology.	

Case No.	3 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MEDREICH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00006691AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	4 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GREEN PINE INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00006239AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and as per the advise of the TE, it was decided to call for following information/documents from the firm:- Reason for applying the export of item Beta Pinene under Para 4.06. Chemistry of the reaction, giving molecular weight of each of reactant and product in the reaction with yield indicating value of By-Product. Manufacturing process indicating indigenous item to use in the process and accordingly to fill in 4E Annexure. COA report of both import and export items.	

Case No.	5 / NC/3/MEET/Apr/202425/1										
Case Status	Case Approved										
Party Name	GEM AROMATICS LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024										
HQ File Number	HQRNORM APPLY 00004772AM24										
RA File Number	NA										
Licence No and Date	NA										
Norms Committee Decision:											
The Committee considered the request of firm for fixation of ad-hoc norms and on the basis of information provided by the firm, it was decided to fix ad-hoc norms as under:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty. allowed.</td></tr><tr><td colspan="5"></td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.					
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							

CIS -3- HEXENYL ACETATE	1 Kg	1	CIS 3 HEXENOL NATURAL (LEAF ALCOHOL)	0.7417 kg
-------------------------	------	---	---	-----------

RA concerned may take further necessary action as per above decision of NC.

Case No.	6 / NC/3/MEET/Apr/202425/1													
Case Status	Case Approved													
Party Name	INNOVASSYNTH TECHNOLOGIES (INDIA) LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024													
HQ File Number	HQRNORM APPLY 00004451AM24													
RA File Number	NA													
Licence No and Date	NA													
Norms Committee Decision:														
The Committee considered the request of firm for fixation of ad-hoc norms and on the basis of information provided by the firm, it was decided to fix ad-hoc norms as under:-														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Distilled Santalol high alpha isomer (Liquid)</td><td>1 Kg</td><td>1</td><td>Santalene high alpha</td><td>1.52 kg</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Distilled Santalol high alpha isomer (Liquid)	1 Kg	1	Santalene high alpha	1.52 kg
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Distilled Santalol high alpha isomer (Liquid)	1 Kg	1	Santalene high alpha	1.52 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	7 / NC/3/MEET/Apr/202425/1			
Case Status	Case Approved			
Party Name	INNOVASSYNTH TECHNOLOGIES (INDIA) LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024			
HQ File Number	HQRNORM APPLY 00004450AM24			

RA File Number	NA													
Licence No and Date	NA													
Norms Committee Decision:														
The Committee considered the request of firm for fixation of ad-hoc norms and on the basis of information provided by the firm, it was decided to fix ad-hoc norms as under:-														
<table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty. allowed.</th> </tr> </thead> <tbody> <tr> <td>Distilled Santalol high beta isomer (Liquid)</td> <td>1 Kg</td> <td>1</td> <td>Santalene high beta</td> <td>1.52 kg</td> </tr> </tbody> </table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Distilled Santalol high beta isomer (Liquid)	1 Kg	1	Santalene high beta	1.52 kg
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Distilled Santalol high beta isomer (Liquid)	1 Kg	1	Santalene high beta	1.52 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	8 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SATYAJIT CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00005534AM24
RA File Number	NA
Licence No and Date	0310786462/07/07/2014
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	9 / NC/3/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	AMI ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00004182AM23
RA File Number	522404000034 AM16

Licence No and Date	5210041610/14/08/2015			
Norms Committee Decision:				
The Committee considered the request of firm for fixation of adhoc norms and it was decided to fix adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less :-				
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
TERT- BUTYL PIPERAZINE -1-CARBOXYLATE [(1-BOC) PIPERAZINE]	1 Kg	1	DI- TETRA BUTYL CARBONATE	2.85 kg
		2	PIPERAZINE ANHYDROUS	1.00 kg
Note :- It was their initial production stage and efficiency was less due to formation of Dimer (precipitated). Later on the efficiency was improved with new process. So, the above norms are for regularization purpose and no repeat licence will be issued. RA concerned may take further necessary action as per above decision of NC.				

Case No.	10 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	BELOORBAYIR BIOTECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00007896AM24
RA File Number	072404000347 AM16
Licence No and Date	0710109255/12/01/2016
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	11 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	BELOORBAYIR BIOTECH LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00007908AM24
RA File Number	072404000160 AM17
Licence No and Date	0710110226/08/08/2016
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	12 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	BELOORBAYIR BIOTECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00007894AM24
RA File Number	072404000182 AM17
Licence No and Date	0710110335/30/08/2016
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	13 / NC/3/MEET/Apr/202425/1			
Case Status	Case Approved			
Party Name	AMI ORGANICS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024			
HQ File Number	HQRNORM REVIW00004184AM23			
RA File Number	522404000042 AM17			
Licence No and Date	5210042032/30/09/2016			
Norms Committee Decision:				
The Committee considered the request of firm for fixation of adhoc norms and it was decided to fix adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less :-				

TERT- BUTYL PIPERAZINE -1-CARBOXYLATE [(1-BOC) PIPERAZINE]	1 Kg	1	DI- TETRA BUTYL CARBONATE	2.85 kg
		2	PIPERAZINE ANHYDROUS	1.00 kg

Note :- It was their initial production stage and efficiency was less due to formation of Dimer (precipitated). Later on the efficiency was improved with new process. So, the above norms are for regularization purpose and no repeat licence will be issued.

RA concerned may take further necessary action as per above decision of NC.

Case No.	14 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00000261AM24
RA File Number	039404000617 AM17
Licence No and Date	0310808312/06/10/2016
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	15 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	BELOORBAYIR BIOTECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00007903AM24
RA File Number	072404000273 AM17
Licence No and Date	0710110770/09/12/2016
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	16 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	BELOORBAYIR BIOTECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00007898AM24
RA File Number	072404000374 AM17
Licence No and Date	0710111126/14/02/2017
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	17 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00000263AM24
RA File Number	039404001181 AM17
Licence No and Date	0310812323/03/04/2017
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	18 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00000262AM24
RA File Number	039404000295 AM18
Licence No and Date	0310814908/31/07/2017
Norms Committee Decision:	

The case is under consideration for want of comments of TE.

Case No.	19 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	INCHEM LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00005925AM24
RA File Number	NA
Licence No and Date	0910065335/08/08/2017
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	20 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00008734AM24
RA File Number	522404000036 AM18
Licence No and Date	5210042414/23/10/2017
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	21 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00000265AM24
RA File Number	039404000822 AM18

Licence No and Date	0310818765/30/01/2018
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	22 / NC/3/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00006289AM24
RA File Number	039404000911 AM18
Licence No and Date	0310819230/19/02/2018
Norms Committee Decision:	
The Committee considered the request of firm for review of ad-hoc norms and it was observed that the firm has not provided any technical justification / information for enhancement. Hence, it was decided to reject the case maintaining the status quo .	

Case No.	23 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00008733AM24
RA File Number	522404000016 AM19
Licence No and Date	5210042638/10/05/2018
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	24 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SHREE BANKEY BEHARI LAL FLAVORS

Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00006890AM24
RA File Number	052404000067 AM19
Licence No and Date	0510406412/10/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and it has been observed that the firm has not furnished the production/consumption data for the year 2018-19 certified by GST as sought by TE. Therefore, it was decided that a team from CLA, New Delhi will audit to the firm and submit the report to DGFT HQ within fifteen days of receipt of letter from DGFT HQ.	

Case No.	25 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00006968AM23
RA File Number	039404000258 AM19
Licence No and Date	0310821966/27/06/2018
Norms Committee Decision: The case is under consideration for want of comments of TE.	

Case No.	26 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	VINS BIOPRODUCTS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00007011AM24
RA File Number	092404000363 AM19
Licence No and Date	0910066851/14/11/2018
Norms Committee Decision: The case is under consideration for want of comments from Deptt. of Bio-Technology.	

Case No.	27 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00000260AM24
RA File Number	039404000753 AM19
Licence No and Date	0310825758/18/12/2018
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	28 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00007594AM24
RA File Number	039404001019 AM19
Licence No and Date	0310827414/01/03/2019
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	29 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CONCORD BIOTECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00008666AM24
RA File Number	082404000101 AM20
Licence No and Date	0810145581/27/06/2019
Norms Committee Decision:	

The case is under consideration for want of comments of TE.

Case No.	30 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AVIK PHARMACEUTICAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00008636AM24
RA File Number	039404000496 AM20
Licence No and Date	0310831890/27/09/2019
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	31 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AVIK PHARMACEUTICAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00008637AM24
RA File Number	039404000497 AM20
Licence No and Date	0310831894/27/09/2019
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	32 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GLENMARK LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00007586AM24
RA File Number	039404000509 AM20

Licence No and Date	0310831946/01/10/2019
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	33 / NC/3/MEET/Apr/202425/1													
Case Status	Case Approved													
Party Name	VINS BIOPRODUCTS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024													
HQ File Number	HQRNORM REVIW00006988AM24													
RA File Number	092404000410 AM20													
Licence No and Date	0910068189/15/11/2019													
Norms Committee Decision:														
The Committee considered the request of firm for review of ad-hoc norms and on the basis of information provided by the firm, it was decided to fix ad-hoc norms as under:-														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Tetanus Antitoxin HIS/BP 1500IU, Plus [overage of 150IU in addition] in PFS / vials / Ampoule</td><td>1,00,000 vials</td><td>1</td><td>Tetanus Antitoxin 2500IU/ML</td><td>68 liters</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Tetanus Antitoxin HIS/BP 1500IU, Plus [overage of 150IU in addition] in PFS / vials / Ampoule	1,00,000 vials	1	Tetanus Antitoxin 2500IU/ML	68 liters
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Tetanus Antitoxin HIS/BP 1500IU, Plus [overage of 150IU in addition] in PFS / vials / Ampoule	1,00,000 vials	1	Tetanus Antitoxin 2500IU/ML	68 liters										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	34 / NC/3/MEET/Apr/202425/1				
Case Status	Case Deferred				
Party Name	JODAS EXPOIM PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024				
HQ File Number	HQRNORM REVIW00006429AM24				
RA File Number	092404000365 AM20				
Licence No and	0910068207/20/11/2019				

Date	
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	35 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00004716AM24
RA File Number	052404000445 AM20
Licence No and Date	0510412564/21/11/2019
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and as per the advise of the TE, it was decided to call for following information/documents from the firm:-	
1. Stoichiometric material balance on a molar basis to arrive at the quantity of raw material asked. 2. Recovery of Methanol in the process.	

Case No.	36 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	REFLUX PHARMACEUTICALS
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00008045AM24
RA File Number	039504000931 AM20
Licence No and Date	0310833815/01/01/2020
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	37 / NC/3/MEET/Apr/202425/1
----------	-----------------------------

Case Status	Case Deferred
Party Name	VERGO PHARMA RESEARCH LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00005893AM24
RA File Number	039504000017 AM21
Licence No and Date	0310835789/21/04/2020
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	38 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ARENE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00006628AM24
RA File Number	092404000024 AM21
Licence No and Date	0910068681/28/04/2020
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	39 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	VERGO PHARMA RESEARCH LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00005894AM24
RA File Number	039504000137 AM21
Licence No and Date	0310836741/18/06/2020
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	40 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00004138AM23
RA File Number	092404000365 AM21
Licence No and Date	0910069368/22/10/2020
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	41 / NC/3/MEET/Apr/202425/1																			
Case Status	Case Approved																			
Party Name	SRF LIMITED																			
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024																			
HQ File Number	018205001869AM21																			
RA File Number	052404000441 AM21																			
Licence No and Date	0510415972/24/11/2020																			
Norms Committee Decision:																				
The Committee considered the request of firm for fixation of ad-hoc norms and on the basis of information provided by the firm, it was decided to fix ad-hoc norms as under:-																				
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td rowspan="4">HFC-134a (HYDROFLUOROCARBAN 1,1,1,2-TETRAFLUOROETHANE)</td><td rowspan="4">1 Kg</td><td>1</td><td>ACID GRADE FLUORSPAR</td><td>2.116 kg</td></tr><tr><td>2</td><td>ETHYLENE DI CHLORIDE</td><td>1.065 kg</td></tr><tr><td>3</td><td>EMPTY CANS(340 gms)</td><td>Relevant as per packing policy</td></tr><tr><td>4</td><td>CAPS FOR EMPTY CANS /</td><td>Relevant as per</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	HFC-134a (HYDROFLUOROCARBAN 1,1,1,2-TETRAFLUOROETHANE)	1 Kg	1	ACID GRADE FLUORSPAR	2.116 kg	2	ETHYLENE DI CHLORIDE	1.065 kg	3	EMPTY CANS(340 gms)	Relevant as per packing policy	4	CAPS FOR EMPTY CANS /	Relevant as per
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.																
HFC-134a (HYDROFLUOROCARBAN 1,1,1,2-TETRAFLUOROETHANE)	1 Kg	1	ACID GRADE FLUORSPAR	2.116 kg																
		2	ETHYLENE DI CHLORIDE	1.065 kg																
		3	EMPTY CANS(340 gms)	Relevant as per packing policy																
		4	CAPS FOR EMPTY CANS /	Relevant as per																

			TINPLATE CAP 1/2	packing policy
RA concerned may take further necessary action as per above decision of NC.				

Case No.	42 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MAC-CHEM PRODUCTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00005491AM24
RA File Number	NA
Licence No and Date	0311000185/17/12/2020
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	43 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00000254AM24
RA File Number	03AA04011698 AM21
Licence No and Date	0311000235/21/12/2020
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	44 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ANANTA MEDICARE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00008364AM24
RA File Number	05AA04025954 AM21
Licence No and Date	0511001043/02/02/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	45 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	REFLUX PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00007988AM24
RA File Number	NA
Licence No and Date	0311001445/03/02/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	46 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00004407AM24
RA File Number	03AA04023340 AM21
Licence No and Date	0311001698/16/02/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	47 / NC/3/MEET/Apr/202425/1
----------	-----------------------------

Case Status	Case Approved													
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024													
HQ File Number	HQRNORM REVIW00005982AM24													
RA File Number	038504000144 AM21													
Licence No and Date	0311000450/25/02/2021													
Norms Committee Decision:														
The Committee considered the request of firm for review of ad-hoc norms and on the basis of information provided by the firm, it was decided to fix ad-hoc norms as under:-														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td rowspan="2">TERTIARY BUTYL ACETOACETATE</td><td rowspan="2">1 Kg</td><td>1</td><td>ACETIC ACID</td><td>0.9475 kg</td></tr><tr><td>2</td><td>Tertiary Butanol</td><td>0.496 kg</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	TERTIARY BUTYL ACETOACETATE	1 Kg	1	ACETIC ACID	0.9475 kg	2	Tertiary Butanol	0.496 kg
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
TERTIARY BUTYL ACETOACETATE	1 Kg	1	ACETIC ACID	0.9475 kg										
		2	Tertiary Butanol	0.496 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	48 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00008140AM24
RA File Number	03AA04029725 AM21
Licence No and Date	0311002554/16/03/2021
Norms Committee Decision: The Committee considered the request of firm for review of ad-hoc norms and on the basis of information provided by the firm and it has been observed by the committee that input Mysornaol AB 18019 (Perfumery Compound) as applied by the firm comes under para 4.11(b) of FTP, 2023, and the said para states that “For export of perfumes, perfumery compounds and various feed ingredients containing vitamins, no authorisation shall be issued by Regional Authority under para 4.07 of HBP and applicants shall be required to apply under para 4.06 of HBP to the Norms Committee”.	

The Committee after due deliberation decided to seek a justification on why the application filed under para 4.07 instead of para 4.06 from the firm and from RA, Mumbai ask why the Advance Authorisation issued to the firm against the export product which comes under para 4.11(b) of FTP, 2023.

Case No.	49 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00004030AM23
RA File Number	03AA04033623 AM21
Licence No and Date	0311003093/08/04/2021
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and as per the advise of the TE, it was decided to call for following information/documents from the firm:- 1. Percentage purity of export product with Gas Chromatography analysis. 2. Percentage impurity profile of export item.	

Case No.	50 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00122419AM22
RA File Number	34AA04003768 AM22
Licence No and Date	3411000762/23/06/2021
Norms Committee Decision: The case is under consideration for want of comments of TE.	

Case No.	51 / NC/3/MEET/Apr/202425/1
----------	-----------------------------

Case Status	Case Deferred
Party Name	HIKAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00004361AM24
RA File Number	34AA04002140 AM22
Licence No and Date	3411000771/28/06/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	52 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CUTCH OIL AND ALLIED INDUSTRIES 1949 PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00000966AM24
RA File Number	02AA04007136 AM22
Licence No and Date	0211000893/05/07/2021
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and as per the advise of the TE, it was decided to call for following information/documents from the firm:- 1. COA report of Raw Material (QUATERNARY AMMONIUM SALT) should be from foreign supplier. 2. In flow chart, indigenous item Bentonite Lumps has not been shown, whereas it is added as per 4E Annexure, therefore explain the process in detail. 3. In COA report, the item QUATERNARY AMMONIUM SALT 75% has been indicated, whereas in import application it is only QUATERNARY AMMONIUM SALT.	

Case No.	53 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00137048AM22
RA File Number	34AA04005105 AM22

Licence No and Date	3411000838/12/07/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	54 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00008736AM24
RA File Number	52AA04008175 AM22
Licence No and Date	5211001047/26/07/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	55 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CUTCH OIL AND ALLIED INDUSTRIES 1949 PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00000967AM24
RA File Number	02AA04015335 AM22
Licence No and Date	0211001003/28/07/2021
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and as per the advise of the TE, it was decided to call for following information/documents from the firm:- 1. COA report of Raw Material (QUATERNARY AMMONIUM SALT) should be from foreign supplier. 2. In flow chart, indigenous item Bentonite Lumps has not been shown, whereas it is added as per 4E Annexure, therefore explain the process in detail. 3. In COA report, the item QUATERNARY AMMONIUM SALT 75% has been indicated, whereas in import application it is only QUATERNARY AMMONIUM SALT.	

Case No.	56 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SUNDYOTA NUMANDIS PROBIOCEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00004161AM24
RA File Number	08AA04021121 AM22
Licence No and Date	0811002324/16/08/2021
Norms Committee Decision:	
The case is under consideration for want of comments from Deptt. of Bio-Technology.	

Case No.	57 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00165403AM22
RA File Number	05AA04062260 AM22
Licence No and Date	0511004178/18/08/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	58 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00007920AM24
RA File Number	05AA04070230 AM22
Licence No and Date	0511004557/06/09/2021
Norms Committee Decision:	

The case is under consideration for want of comments of TE.

Case No.	59 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00008056AM24
RA File Number	05AA04076999 AM22
Licence No and Date	0511004742/15/09/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	60 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00192148AM22
RA File Number	03AA04091496 AM22
Licence No and Date	0311007180/23/09/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	61 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00193597AM22
RA File Number	03AA04097753 AM22

Licence No and Date	0311007198/25/09/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	62 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00006071AM24
RA File Number	03AA040106642 AM22
Licence No and Date	0311007268/28/09/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	63 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00005265AM24
RA File Number	03AA040109357 AM22
Licence No and Date	0311007760/18/10/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	64 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	NAARI PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024

HQ File Number	HQRNORM APPLY 00220582AM22
RA File Number	05AA04091028 AM22
Licence No and Date	0511005555/21/10/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	65 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	NAARI PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00220580AM22
RA File Number	05AA04091063 AM22
Licence No and Date	0511005553/21/10/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	66 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00239769AM22
RA File Number	09AA04001389 AM22
Licence No and Date	0911001808/02/11/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	67 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred

Party Name	AARTI INDUSTRIES LTD
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00246187AM22
RA File Number	03AA04078980 AM22
Licence No and Date	0311008372/09/11/2021
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and as per the advise of the TE, it was decided to call for following information/documents from the firm:- 1. Percentage Yield on molar basis for each step and justification thereof. 2. Requirement and recovery of Tartaric Acid and Monoglyme and their Net consumption. 3. Copy of Technical Literature in support of (i) above.	

Case No.	68 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00006176AM24
RA File Number	03AA040119771 AM22
Licence No and Date	0311008387/10/11/2021
Norms Committee Decision: The case is under consideration for want of comments of TE.	

Case No.	69 / NC/3/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00005985AM24
RA File Number	03AA04013560 AM22
Licence No and Date	0311008775/23/11/2021
Norms Committee Decision:	

The Committee considered the request of firm for review of ad-hoc norms and on the basis of information provided by the firm, it was decided to fix ad-hoc norms as under:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
DIETHYL ACETOACETAMIDE (DIETHYL ACETOACETAMIDE (DEAAA))	1 Kg	1	Acetic Acid	0.90 kg
		2	Diethyl amine	0.45 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	70 / NC/3/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00005993AM24
RA File Number	03AA04003343 AM22
Licence No and Date	0311008815/24/11/2021

Norms Committee Decision:

The Committee considered the request of firm for review of ad-hoc norms and on the basis of information provided by the firm, it was decided to fix ad-hoc norms as under:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
2-ACETOACETOXY ETHYL METHACRYLATE (AAEMA)	1 Kg	1	Acetic Acid	0.755 kg
		2	2-Hydroxyethyl Methacrylate	0.640 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	71 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00005991AM24
RA File Number	03AA04014060 AM22
Licence No and Date	0311008817/24/11/2021
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and as per the advise of the TE, it was decided to call for following information/documents from the firm:- As per Appendix 4E, one of the import item is 2-Hydroxyethyl Methacrylate while in license import is Dimethyl Amine. Please clarify.	

Case No.	72 / NC/3/MEET/Apr/202425/1																			
Case Status	Case Approved																			
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED																			
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024																			
HQ File Number	HQRNORM REVIW00005994AM24																			
RA File Number	03AA04009051 AM22																			
Licence No and Date	0311008816/24/11/2021																			
Norms Committee Decision:																				
The Committee considered the request of firm for review of ad-hoc norms and on the basis of information provided by the firm, it was decided to fix ad-hoc norms as under:-																				
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>PROPIONIC ANHYDRIDE</td><td>1 Kg</td><td>1</td><td>Acetic Acid</td><td>0.543 kg</td></tr><tr><td>(PROPIONIC ANHYDRIDE)</td><td></td><td></td><td></td><td></td></tr></table>						Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	PROPIONIC ANHYDRIDE	1 Kg	1	Acetic Acid	0.543 kg	(PROPIONIC ANHYDRIDE)				
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.																
PROPIONIC ANHYDRIDE	1 Kg	1	Acetic Acid	0.543 kg																
(PROPIONIC ANHYDRIDE)																				

		2	PROPIONIC ACID	1.15 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	73 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00005995AM24
RA File Number	03AA04014502 AM22
Licence No and Date	0311009117/02/12/2021
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and as per the advise of the TE, it was decided to call for following information/documents from the firm:-	
1. Stoichiometric material balance between import and export product on molar basis. 2. Past production/consumption data duly certified by CA/GST.	

Case No.	74 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00008200AM24
RA File Number	05AA040108247 AM22
Licence No and Date	0511006681/07/12/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	75 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00008265AM24
RA File Number	05AX04000189 AM22
Licence No and Date	0511007079/21/12/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	76 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00293146AM22
RA File Number	34AX04000029 AM22
Licence No and Date	3411001569/21/12/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	77 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00006188AM24
RA File Number	03AX04000256 AM22
Licence No and Date	0311009818/27/12/2021
Norms Committee Decision:	

The case is under consideration for want of comments of TE.

Case No.	78 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00299896AM22
RA File Number	34AX04000090 AM22
Licence No and Date	3411001598/28/12/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	79 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00299344AM22
RA File Number	07AA04038998 AM22
Licence No and Date	0711002737/28/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case along with relevant information / documents from the firm.	

Case No.	80 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00000165AM24

RA File Number	03AX04000308 AM22
Licence No and Date	0311009920/30/12/2021
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	81 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	PANACEA BIOTEC PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00005946AM24
RA File Number	05AX04000321 AM22
Licence No and Date	0511007823/11/01/2022
Norms Committee Decision:	
The case is under consideration for want of comments from Deptt. of Bio-Technology.	

Case No.	82 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00006821AM24
RA File Number	038504000145 AM21
Licence No and Date	0311010587/17/01/2022
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	83 / NC/3/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024																
HQ File Number	HQRNORM REVIW00005988AM24																
RA File Number	03AX04000043 AM22																
Licence No and Date	0311010585/17/01/2022																
Norms Committee Decision:																	
The Committee considered the request of firm for review of ad-hoc norms and on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under:-																	
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td rowspan="2">2-ACETOACETOXY ETHYL METHACRYLATE (AAEMA)</td><td rowspan="2">1 Kg</td><td>1</td><td>Acetic Acid</td><td>0.755 kg</td></tr><tr><td>2</td><td>2-Hydroxyethyl Methacrylate (HEMA)</td><td>0.640 kg</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	2-ACETOACETOXY ETHYL METHACRYLATE (AAEMA)	1 Kg	1	Acetic Acid	0.755 kg	2	2-Hydroxyethyl Methacrylate (HEMA)	0.640 kg
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.													
2-ACETOACETOXY ETHYL METHACRYLATE (AAEMA)	1 Kg	1	Acetic Acid	0.755 kg													
		2	2-Hydroxyethyl Methacrylate (HEMA)	0.640 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	84 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00346268AM22
RA File Number	34AX04000204 AM22
Licence No and Date	3411001767/07/02/2022
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	85 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred

Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00345828AM22
RA File Number	09AX04000205 AM22
Licence No and Date	0911002465/07/02/2022
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	86 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00350237AM22
RA File Number	05AX04000943 AM22
Licence No and Date	0511008753/10/02/2022
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	87 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GANGWAL HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00356909AM22
RA File Number	03AX04001205 AM22
Licence No and Date	0311011422/16/02/2022
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	88 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00006822AM24
RA File Number	03AX04000957 AM22
Licence No and Date	0311011997/28/02/2022
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	89 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00380949AM22
RA File Number	34AX04000157 AM22
Licence No and Date	3411001935/09/03/2022
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	90 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00005029AM24
RA File Number	05AX04001262 AM22
Licence No and Date	0511010975/14/03/2022
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and as per the advise of the TE, it was decided to call for following information/documents from the firm:-	

1. If chemical reaction is involved in manufacturing process, than provide Stoichiometric material balance between import and export product on molar basis and percentage yield.
2. If it is only mixing, please provide COA of export indicating percentage content of each input.

Case No.	91 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00386056AM22
RA File Number	08AX04000650 AM22
Licence No and Date	0811004377/14/03/2022
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	92 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ARENE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00000197AM23
RA File Number	09AX04000016 AM23
Licence No and Date	0911002850/12/04/2022
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	93 / NC/3/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	SAINOR LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024

HQ File Number	HQRNORM APPLY 00000502AM23																						
RA File Number	09AX04000389 AM22																						
Licence No and Date	0911002926/29/04/2022																						
Norms Committee Decision:																							
The Committee considered the request of firm for fixation of ad-hoc norms and on the basis of information provided by the firm, it was decided to fix ad-hoc norms as under:-																							
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td rowspan="4">LiHMDS 1.0M IN TETRAHYDROFURAN (CLEAR YELLOW TO BROWN COLOR LIQUID)</td><td rowspan="4">1 Liter</td><td>1</td><td>LITHIUM METAL 98PCT MIN</td><td>0.01 kg</td></tr><tr><td>2</td><td>HEXAMETHYLDISILAZANE</td><td>0.02367 kg</td></tr><tr><td>3</td><td>TETRAHYDROFURAN</td><td>0.712 kg</td></tr><tr><td>4</td><td>ISOPRENE</td><td>0.0508 kg</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	LiHMDS 1.0M IN TETRAHYDROFURAN (CLEAR YELLOW TO BROWN COLOR LIQUID)	1 Liter	1	LITHIUM METAL 98PCT MIN	0.01 kg	2	HEXAMETHYLDISILAZANE	0.02367 kg	3	TETRAHYDROFURAN	0.712 kg	4	ISOPRENE	0.0508 kg
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.																			
LiHMDS 1.0M IN TETRAHYDROFURAN (CLEAR YELLOW TO BROWN COLOR LIQUID)	1 Liter	1	LITHIUM METAL 98PCT MIN	0.01 kg																			
		2	HEXAMETHYLDISILAZANE	0.02367 kg																			
		3	TETRAHYDROFURAN	0.712 kg																			
		4	ISOPRENE	0.0508 kg																			
RA concerned may take further necessary action as per above decision of NC.																							

Case No.	94 / NC/3/MEET/Apr/202425/1										
Case Status	Case Approved										
Party Name	SAINOR LABORATORIES PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024										
HQ File Number	HQRNORM APPLY 00000501AM23										
RA File Number	09AX04000388 AM22										
Licence No and Date	0911002925/29/04/2022										
Norms Committee Decision:											
The Committee considered the request of firm for fixation of ad-hoc norms and on the basis of information provided by the firm, it was decided to fix ad-hoc norms as under:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty. allowed.</td></tr><tr><td>LiHMDS 1.0M IN</td><td>1 Liter</td><td>1</td><td>LITHIUM METAL 98PCT MIN</td><td>0.01 kg</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	LiHMDS 1.0M IN	1 Liter	1	LITHIUM METAL 98PCT MIN	0.01 kg
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
LiHMDS 1.0M IN	1 Liter	1	LITHIUM METAL 98PCT MIN	0.01 kg							

TETRAHYDROFURAN (CLEAR YELLOW TO BROWN COLOR LIQUID)		2	HEXAMETHYLDISILAZANE	0.02367 kg
		3	TETRAHYDROFURAN	0.712 kg
		4	ISOPRENE	0.0508 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	95 / NC/3/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	SAINOR LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00000500AM23
RA File Number	09AX04000372 AM22
Licence No and Date	0911002924/29/04/2022
Norms Committee Decision:	
The Committee considered the request of firm for fixation of ad-hoc norms and on the basis of information provided by the firm, it was decided to fix ad-hoc norms as under:-	

Case No.	96 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00000912AM23
RA File Number	09AX04000058 AM23
Licence No and Date	0911003033/20/05/2022
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	97 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ALTA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00000980AM23
RA File Number	03AX04000822 AM23
Licence No and Date	0311014992/25/05/2022
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	98 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ZENFOLD SUSTAINABLE TECHNOLOGIES PRIVATELIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00001090AM23
RA File Number	09AX04000132 AM23
Licence No and Date	0911003083/31/05/2022
Norms Committee Decision:	

The committee considered the request of firm for review/fixation of ad-hoc norms and as per the advise of the TE, it was decided to call for following information/documents from the firm:-

1. **Percentage yield at every stage of reaction.**
2. **Stoichiometric material balance on a molar basis to arrive at the quantity of raw material asked.**

Case No.	99 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM REVIW00005924AM23
RA File Number	03AX04001050 AM23
Licence No and Date	0311015297/07/06/2022
Norms Committee Decision:	
The case is under consideration for want of comments of TE.	

Case No.	100 / NC/3/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	NASENSE LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202425/ 1 and 10/04/2024
HQ File Number	HQRNORM APPLY 00001297AM23
RA File Number	09AX04000213 AM23
Licence No and Date	0911003160/09/06/2022
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and as per the advise of the TE, it was decided to call for following information/documents from the firm:- Information furnished is not complete, provide percentage yield of reaction.	

